

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-206/2013/1967/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Suchandra Bhattacharjee,  
District & Sessions Judge,  
Karimganj.

Dated Guwahati, the 5<sup>th</sup> April, 2021.

Sub:- **Earned leave.**

Ref:- Your letter No. JKD/2021/1608 dated 03.04.2021

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for twelve days from 19.04.2021 till 30.04.2021 along with station leave permission from the morning of 18.04.2021 till the morning of 03.05.2021**, (prefixing 18.04.2021 and suffixing 01.05.2021 & 02.05.2021), with your official vehicle, at your own cost. However, you have been asked to make own arrangement in respect of driver. Further, you have been asked to hand over charge to the Addl. District & Sessions Judge, FTC, Karimganj and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

sdt

**JT.REGISTRAR (VIGILANCE)**

1969  
**Memo NO.HC.VII-206/2013/1968-1A, dated 5.4.2021**

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of the duly filled in application of the officer in prescribed format is enclosed herewith.
2. The Project Manager, Gauhati High Court.

**JT.REGISTRAR (VIGILANCE)**